

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Review Application No. 305 of 1997  
(in O.A. No. 58 of 1997)

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New Delhi, this the 10th day of August, 1998

Shri S.P. Sareen

-APPLICANT

Versus

Union of India & others

-RESPONDENTS

ORDER (in circulation)

This review application was filed on 18.12.1997 seeking a review of the order dated 5.11.1997 passed in O.A. 58 of 1997.

2. I have carefully considered the submissions made in the RA and consulted the records. I find that there is no mistake apparent on the face of record and the claims made out are merely arguments on merits which do not entitle the applicant for a review. In the case of K. Ajit Babu and others Vs. Union of India and others, JT 1997(7) SC 24 their Lordships have held that "the right of review is not a right of appeal where all questions decided are open to challenge. The right of review is possible only on limited grounds mentioned in Order 47 of the Code of Civil Procedure. Otherwise there being no limitation on the power of review it would be an appeal and there would be no certainty of finality of a decision". This review application amounts to only rearguing what has been stated in the O.A. Therefore, this review application is not maintainable and is dismissed at the circulation stage itself.

N. Sahu  
(N. Sahu)  
Member(Admnv)